

CA NO.34/2016 and  
CP NO. 96(ND)/2010  
RT No.45/2016

Rakesh Kumar Gupta & Anr.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Mahendra Pal, Advocate for petitioners No. 1(i) to 1 (iv)  
Ms. Charu Sharma, Advocate for Raj Dulari, Petitioner No. 1(v)  
Mr. Ajay Sharma, Advocate for respondent No.5.  
Mr. Prince Chadha, Practising Company Secretary  
for respondents No.2 to 4 & 7.  
None for respondent No. 6.

Ms. Charu Sharma, Advocate for Ms. Raj Dulari, petition No.1(v)  
seeks to make statement that aforesaid legal heir of the petition No.1(v) seeks  
to withdraw from the instant petition. Allowed.

Learned counsel for the petitioner has already filed replication to  
the reply filed by respondent No.5 and copy of the same has been sent to the  
counsel for the respondents.

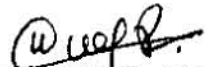
Mr. Prince Chadha, Practising Company Secretary for  
respondents No. 2 to 4 & 7 submits that Sanjiv Bansal Advocate engaged by  
the respondents has since died and short time is requested by the respondents  
to engage another counsel in his place. The matter is adjourned for arguments  
to 13.01.2017.

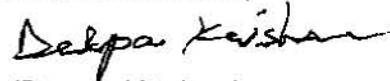
It is made clear that no request for further adjournment shall be  
entertained on the grounds which have been submitted by them today.

*(w/ conf 12)*  
*✓*

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Intimation be also submitted to the Hon'ble President, Principal Bench, New Delhi that under the circumstances of the case, this matter cannot be disposed of within the extended time which is up to 12.01.2017 for which extension was sought.

  
(Justice R.P. Nagraath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

December 19, 2016  
saini ✓